

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 12.4.04

Learned Counsel for the applicant is present. On the prayer of Mr. R.C. Rath, Ld. S.C. time is granted till 13.5.04 to file counter.

12.4.04
REGISTRAR

For confirm

legn

11/5/04

Order dt. 13.5.04

Applicant is absent on call. At the request of Ld. S.C. time is granted till 25.6.04 to file counter.

13.5.04
REGISTRAR

Counter has not been filed.

25/6/04

legn

Order dt. 25.6.04

Applicant is absent on call. Ld. Standing Counsel for Railways submitted that counter has been sent for vetting and 02 weeks time is prayed for. Heard. In view of the submission as above, call on 12.7.04 for filing of counter.

25/6/04

Order dated 03.01.05

Heard Mr. B.N. Vaidya (Ld. Counsel for the applicant) and Mr. R.C. Rath (Ld. Standing Counsel for Railway Minister). Hearing is concluded. Power of the respondent to Mr. Vaidya, attorney to

11.01.05

Y
O

Member (1)

K

John
31.1.05
Vice-Chairman.

Order dated 11.1.2005

Heard the learned counsel for the applicant and Shri R.C. Rath, learned Standing Counsel appearing on behalf of the Respondents. In course of hearing Shri Rath, by filing an order dated 02.09.2004 issued by the Divisional Personnel Officer submitted that the applicant having been posted as Power Controller in the scale of Rs.6500-10,500/- the O.A. has rendered infructuous. We, therefore, dispose of this O.A. for having become infructuous.

At the end, as submitted by the learned counsel for the applicant, we hereby direct that the Respondents to look into the grievance of the applicant with regard to non-payment of leave salary (leave he had taken on medical ground for the period from 29.11.2001 to 28.8.02) as due and admissible and the same should be

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter b/w,
Copy not Served.

b
9/3

Regd

Order dt. 12.7.04
Copy of counter is
served to-day and
receipt is filed. At
the request of Ld.
counsel for the
applicant, adjourned
to 10.8.04 for filing
of rejoinders.

Done -
12/7/04
REGISTRAR

Rejoinder not
filed.

b
9/8

Regd

Order dt. 10.8.04

At the request of
Ld. counsel for the
applicant, adjourned to
30.8.04 for filing of
rejoinder as a last
chance.

Done -
Wgtn
REGISTRAR

redressed within a period of 60 (sixty) days
from the date of receipt of this order.

No costs.

~~Jo~~
MEMBER (JUDICIAL)

Hub
4/1/04
VICE-CHAIRMAN

~~Jo~~